

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI**

Original Application No. 60 of 2020 (SZ)

S. Pappathi,
w/o. Subash Chandra bose,
7/73, K.Pichampatti,
K.P. Thazaipatti,
K.Pichampattipost,
Karur - 639001

....Petitioner

Vs.

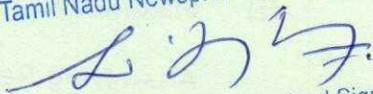
1. The Chairman
Tamil Nadu Pollution Control Board
76, Anna Salai,
Guindy Industrial Estate
Raceview colony
Chennai - 600032.
2. The District Environmental Engineer
Karur District
Tamilnadu Pollution Control Board
Karur - 639001.
3. The Managing Director,
Tamil Nadu News Print and Papers Limited,
Kagithapuram,
Karur - 639136.
4. R. Subramani
The Proprietor,
M/s. Bahavathiamma Steels
S.F No: 771/1,2,3,4 and 774/1,2
ThotakurichiPunjai Village,
Manmangalam Taluk,
Karur - 639113

....Respondents

**COMMON RESPONSE & COMPLIANCE REPORT TO THE REPORTS FILED BY
THE TAMIL NADU POLLUTION CONTROL BOARD**

I, L. Sezhian, son of A. Lakshmanan, aged about 56 years and having factory at Kagithapuram, Karur - 639 136, and having corporate office at 67, Mount Road, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Senior Manager (Legal) of the 3rd Respondent and as such I am well acquainted with the facts and circumstances of the subject matter of the present proceedings, based on the records maintained by the Company and I am competent, to swear to the present Response on behalf of the 3rd Respondent ("**Answering Respondent**").

For Tamil Nadu Newsprint and Papers Ltd.,

Authorised Signatory

Report filed in September' 2020.

2. I state that the TNPCB has filed a report dated September'2020, pursuant to order of this Hon'ble Tribunal dated 19.03.2020, after inspection of the 4th Respondent premises on 18.08.2020. Officials of the Answering Respondent i.e. the 3rd Respondent also accompanied officials of the Tamil Nadu Pollution Control Board (TNPCB) during the said inspection. Pursuant to the said inspection, the TNPCB filed a report dated September 2020.
3. As observed by the TNPCB in the Report of September 2020, the Answering Respondent has commissioned a cement plant in January 2013 with an capacity of 600 TPD, to manufacture high grade cement from its mill waste materials viz., Lime sludge and fly ash. Major portion of the lime sludge is under captive utilization by the Answering Respondent. TNPL Unit consumes maximum quantity of lime sludge generated from its process for captive utilization. In this regard is imperative to highlight that in the year 2019-2020, the Answering Respondent consumed about 98.65% of the lime sludge in its manufacturing process and in the subsequent year i.e. in 2020-2021, about 99.97% was captively utilized. Only a small portion of the said waste is being disposed through select agencies having requisite approvals and consents for disposal of lime sludge. The 4th Respondent unit has been selected through a tendering process, only based on the consents issued by the TNPCB to such entities. Furthermore, the trucks of the 4th Respondent are permitted inside the premises of the Answering Respondent and the lime sludge picked up from the Answering Respondent's unit is directly transported by the 4th Respondent to the actual users. Such disposal is also in line with the directions issued by the TNPCB to the 3rd Respondent.
4. The Answering Respondent confirms that its practices are in compliance with the following directions issued by the TNPCB on 24.08.2020, pursuant to the aforesaid inspection:
 - (i) Maximum captive utilization of Lime Sludge in the Cement plant of the Answering Respondent.

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(ii) Where Lime Sludge is sold to authorized vendors, to ensure it is handled in compliance with the conditions stipulated in the authorisation issued under the Hazardous and Other Wastes Management and Transboundary Movement) Rules, 2016.

5. During the inspection conducted on 18.08.2020, the TNPCB has observed that there is an old dump of Lime Grits in the premises of the 4th Respondent of which samples were obtained for analysis by the TNPCB and counter samples were obtained by the Answering Respondent. It was also informed by the 4th Respondent that the said dump of Lime Grits would be utilized for the purpose of constructing a shed.

Report dated 01.03.2021

6. Subsequently, the TNPCB was directed by this Hon'ble Tribunal, *vide* order dated 28.01.2021, to file a further report covering aspects concerning the old dump of Lime Grits found in the 4th Respondent's premises viz., (i) time period required for construction of the shed; (ii) result of the analysis of the Lime Grits; (iii) environmental impact of storage of Lime Grits for longer durations and in case of such adverse impacts remedial measures to rectify the same. In this regard, an inspection was once again conducted on 19.02.2021, in premises of the 4th Respondent. Pursuant to the said inspection, certain directions were issued by the TNPCB to the 4th Respondent and the Answering Respondent, as recorded in the subsequent Inspection Report dated 01.03.2021.

7. The TNPCB, *vide* order dated 22.02.2021 has directed the Answering Respondent to ensure complete captive utilization of lime sludge and to sell materials to the actual users having valid consents issued by the TNPCB. The Answering Respondent confirms that it has been complying with the aforesaid directions. In fact, the Answering Respondent states that it is no longer disposing its lime sludge through the 4th Respondent or any other external agency, since 01.04.2021. The entire quantity of lime sludge generated is being captively consumed by the Answering Respondent, in its lime kiln and its mini cement plant. In so far as the Lime Grits generated by the Answering

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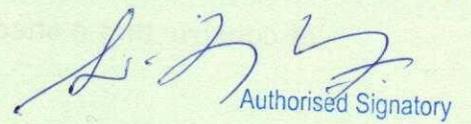


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Respondent from its Soda Recovery Plant are concerned, the same are transported to the Answering Respondent's Mini Cement plant for captive consumption

In these circumstances, it is most humbly prayed that this Hon'ble Tribunal may be pleased to record the compliance status of the Answering Respondent and dismiss the above application with costs as devoid of merits and passed other or further orders, in the interest of justice.

For Tamil Nadu Newsprint and Papers Ltd.,



Authorised Signatory

Solemnly affirmed at Chennai on this

the 24th day of June 2021, and
signed his name in my presence.

BEFORE ME

Advocate, Chennai